

control. For example, in Manipur alone people have been arrested in the year 1983 and 13 people have surrendered. As far as the question of the judges' feeling insecure this is not correct because the judges have been provided with all security. If there is any lack of security in that arrangement, we will certainly look into it and provide more security to them.

Sir, we are trying to tackle the problem of north-eastern region not only as a law and order problem but also as a problem of development and we have done our best in this connection. A part from TV and per capita income I would like to point out that the project which will be commissioned in July 1984 would fully meet the demands of electricity of Manipur. The project will have ancillary irrigation scheme to irrigate 10,000 hectares. Manipur State is also to be connected by a railway line which will extend from Silchar to Jiribam. It is under construction and the construction is expected to be completed by 1986-87.

As far as certain missing persons are concerned, there is no question of keeping their whereabouts secret. There are some writ petitions in this connection going on in the Supreme Court. They are really missing and are not under arrest. The Supreme Court is hearing the petition. It is, therefore, SUB JUDICE matter, and I would not like to add anything in this.

As far as the other suggestion of the hon. Member is concerned, we are not afraid of giving the name of any foreign country. As I have said, we have reports that there are some camps of the insurgents in Bangladesh, but we have no particular about it. However, our External Affairs Ministry is in touch with them and it is not customary normally to give the name of the country wherever their involvement is involved.

13.36 hrs.

LIFE INSURANCE CORPORATIONS BILL

Recommendation to Rajya Sabha appoint a Member to Joint Committee

SHRI MOOL CHAND DAGA (Pali) :
I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and do communicate to this House the name of the

Member so appointed by Rajya Sabha to the Joint committee."

The motion was adopted.

13.37 hrs.

MATTERS UNDER RULE 377

(i) NEED TO AMEND NOTARY ACT 1956.

श्री रसीब मसूब (सहारनपुर) : मोहतरम, मैं सरकार का ध्यान सन् 1956 के नोटरी एक्ट की तरफ दिलाना चाहता हूँ। इस संकट के मुताबिक नोटरी फीस इस कदर कम है कि जिसका अंदाज लगाना मुश्किल है। दस साल की प्रेक्टिस वाला वकील ही नोटरी बन सकता है और एक्ट के मुताबिक बयाने-हलफ़ी की फीस 2 रुपए 50 पैसे और दूसरे कागजात, दस्तावेजात (डाकु-मेंट्स) के तस्दीक कराने की फीस 1500 लफ़जों पर सिर्फ 59 पैसे हैं। अगर भाज के हिसाब-किताब के मुताबिक उसको देखा जाए, तो रुपए की कीमत ही 13 पैसे रह गई है। ऐसी सूरत में वकीलों के साथ यह ज्यादाती है कि नोटरी की फीस सन् 1956 से आज सन् 1984 तक वही रखी जाए, जो कतबन गैर-मुनासिब है। चूँकि नोटरी एक्ट सेंटर का पासकर्दा है, इसलिए मेरी सरकार से दरखास्त है कि उसको तब्दील कर के आज-कल की मँहगाई को देखते हुए और वकील की सीनियारिटी का ख्याल रखते हुए इस कदर फीस मुकर्रर की जाए, जो मुनासिब और वाजिब हो, ताकि वकील और खास तौर पर नोटरी गलत तरीके पर रुपया न खे सकें।

श्री رشید مسعود (سیماپنڈی) : محترم ممبر میں سرکار کا دھیان سن 1956 کے نوٹری ایکٹ کی طرف دلانا چاہتا ہوں اس ایکٹ سے مطابق نوٹری فیس اس قدر کم ہے کہ جس کا انداز لگانا مشکل ہے۔ جس سال کی پریکٹیس والا وکیل بھی نوٹری بن سکتا ہے اور ایکٹ کے مطابق بیان حلی کی فیس اس قدر کم ہے کہ وہ دس سال کی پریکٹس والا وکیل (ڈاکٹریٹ) کے قدرتی کوٹہ کی فیس سے کم ہے۔ ان فیسوں پر صرف وہ پیسے ملتا ہے جو کہ ایکٹ کے مطابق اس کو دینا چاہئے۔ نوٹری فیس 13 پैसे لگائی ہے۔ ایسی صورت میں وکیلوں کو اس کے برابر یا اس سے کم نوٹری کی فیس لینا شروع سے آج تک نہیں چاہئے۔ جو وطن غیر ضابطہ کے نوٹری ایکٹ میں کچھ اس قدر ہے اس کے وہی سرکار سے درخواست ہے کہ اس کو تبدیل کر کے نوٹری ایکٹ کے مطابق کیا جائے۔ اس سے نوٹری فیس کی قیمت بڑھ جائے گی اور وکیلوں کی سینیورٹی کو خیال رکھتے ہوئے اس قدر فیس مقرر کی جائے گی جو مناسب اور واجب ہو تاکہ وکیل اور خاص طور پر نوٹری حفظ فرماتے ہو بہ نہ۔

(ii) NEED TO EXPEDITE CONSERVATION OF LORD JAGANNATH TEMPLE OF PURI, ORISSA.

SHRIMATI JAYANTI PATNAIK (Cuttack) : The Conservation of the temple of Lord Jaganath at Puri and other centrally protected ancient monuments in Orissa has not been done satisfactorily despite several requests made by the State Government at different times. The present condition of Lord Jaganath temple warrants the immediate attention of the Government of India for conservation. A request had been made by Orissa Government to the Director General, Archaeological survey of India to prepare a time bound programme for completion of the conservation of those centrally protected monuments. But it is regrettable that nothing has been done in this regard so far.

It is necessary to take appropriate action in respect of conservation work in the main temple of Lord Jaganath complex, at Puri on priority and in a sustained manner. The conservation works have not been given due attention due to the absence of Archaeological circle in the State of Orissa. Therefore, I request the Minister of Education, Culture and Social Welfare to create a separate Archaeological circle for Orissa without any further delay.